

No 1 (R)

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US (TR)  
31/12  
PPEMS

**Conduct of Elections Rules, 1961**  
**FORM 24A**  
**(See rule 85B)**

[This form should be filed with the Election Commission before the due date for furnishing a return of the Political Party's Income of the concerned financial year under section 139 of the Income-tax Act, 1961 (43 of 1961) and a certificate to this effect should be attached with the Income-tax return to claim exemption under the Income-tax Act, 1961 (43 of 1961).]

1. Name of the Political Party: **Indian National LokDal**
2. Status of the Political Party: **Recognised**  
(recognised/unrecognised)
3. Address of the headquarters of the Political Party: **House No. 80, Sector 9A, Chandigarh**
4. Date of registration of Political Party with Election Commission: **29th April 1998**
5. Permanent Account Number (PAN) and Income-tax Ward/Circle where return of the political party is filed: **AAAAI2321R/DEL-C-061-01**
6. Details of the contributions received, in excess of rupees twenty thousand, during the Financial Year: **2019-20**

| Date       | Name of the Contributor | Address of the Contributor                                  | PAN No.    | Amount       | Mode   | Remarks  |
|------------|-------------------------|---|------------|--------------|--------|--|
| 29.8.2019  | Ishu Bansal             | 260/4, W.No.16, Bansal Colony, Sirsa                        | AJNFB6520C | 50000-00     | Cheque | Axis Bank, Sirsa   |
| 29.8.2019  | Taranjani               | H. No. 11/751D, Gali No. 3, Begu Road, Kirti Nagar, Sirsa   | BRSPM4258E | 50000-00     | Cheque | Bank of India, Begu Road, Sirsa                              |
| 29.8.2019  | Ishwar Chand Chachan    | 436, Jain School Wali gali, Bhadtra Bazar, Sirsa            | AAUPC9744R | 50000-00     | Cheque | OBC, Thana Road Sirsa  |
| 24.09.2019 | Prudent Electoral Trust | G-15, Hans Bhawan, Bahadurshah Zafar Marg, New Delhi-110002 | AATCS7744K | 5,000,000.00 | Cheque | HDFC bank, Kailash Building, Kasturba Gandhi Marg, New Delhi |

\*In case of payment by cheque/demand draft, indicate name of the bank and branch of the bank on which the cheque/demand draft has been drawn.

7. In case the contributor is a company, whether the conditions laid down under section 293A of the Companies Act, 1956 (1 of 1956) have been complied with (A copy of the certificate to this obtained from the company should be attached).

**Verification:-**

I, Nachhattar Singh S/o Dharam Singh solemnly declare that to the best of my knowledge and belief, the information given in this Form is correct, complete and truly stated.

I further declare that I am verifying this form in my capacity as State Office, Secretary on behalf of the Political Party above named and I am also competent to do so.

*Nachhattar Singh*

Nachhattar Singh  
(Signature and name of the Authorised person)

Date: 27/12/2020

Place: Chandigarh